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16.03.24**THE HIGH COURT OF KERALA**

Ernakulam -682031

Email: recruitment.hckerala@nic.in

Phone: 0484-2562235

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Date: 05-03-2024

**HCKL/589/2024- REC 4 (3)**

From

The Registrar (District Judiciary)

To

The Registrar General,  
All High Courts.

Sir,

Sub:- Kerala Judicial Service Examination, 2024 - Notification- Addendum -  
Issuing of- Reg.Ref:- High Court letter of even number dated 02.02.2024, forwarding the brief  
notification No. HCKL/589/2024- REC 4, dated 02.02.2024.

In continuation to the reference cited above, I am to inform you that the High Court of Kerala has issued an 'Addendum' to the Notification inviting applications for the Kerala Judicial Service Examination, 2024 by which the syllabi of the examination have been modified by incorporating 'Bharatiya Nagarik Suraksha Sanhita', 'Bharatiya Sakshya Adhinyam' and 'Bharatiya Nyaya Sanhita'. Details of the same can be had from the Recruitment Portal of the High Court of Kerala (<https://hckrecruitment.keralacourts.in>).

I am, therefore, to forward herewith a copy of the Addendum Notification for information and necessary action.

Yours faithfully,

**Signed by P J Vincent****Date: 05-03-2024 17:18:18**

P J Vincent

REGISTRAR (DISTRICT JUDICIARY)

Encl:- As above

Selamin A,  
Recruitment2  
Ry  
14/03/2024



## THE HIGH COURT OF KERALA

Ernakulam-682031  
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HCKL/589/2024 -REC 4

Date: 01.03.2024

### **ADDENDUM**

Sub: Kerala Judicial Service Examination, 2024– Modification to the Notification inviting online applications–Reg.

Ref: 1. High Court Notification No. HCKL/589/2024- REC4 dated 31.01.2024.  
2. Notification Nos. S.O. 848(E), S.O. 849(E) & S.O. 850(E) dated 23.02.2024, issued by the Ministry of Home Affairs, New Delhi

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In the Notification referred (1) above;

1) Clause: 10 (Syllabus for the Preliminary Examination)- 'Part - B' stands modified as follows:

<b>Part - B</b>	<b>Code of Criminal Procedure &amp; Bharatiya Nagarik Suraksha Sanhita, Indian Penal Code &amp; Bharatiya Nyaya Sanhita, Indian Evidence Act &amp; Bharatiya Sakshya Adhinyam</b>
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2) Clause: 12 (Syllabus for the Main (Written) Examination)- Paper- III, 'Part - A' & Paper- IV, 'Part - B' stand modified as follows:

<b>Paper-III</b>	<b>Part-A: Indian Penal Code &amp; Bharatiya Nyaya Sanhita, Indian Evidence Act &amp; Bharatiya Sakshya Adhinyam , Abkari Act, Negotiable Instruments Act -Ch. XVII, The Protection of Women from Domestic Violence Act.</b>
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<b>Paper-IV</b>	<b>Part-B: Code of Criminal Procedure &amp; Bharatiya Nagarik Suraksha Sanhita</b> , Criminal Rules of Practice, Framing of charges/Order in Criminal Miscellaneous Petitions/ Judgment writing (Criminal)
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The notification referred (1) stands modified to the above extent.



(By Order)

A handwritten signature in black ink, appearing to be 'P.J. Vincent', written over a horizontal line.

P.J. Vincent

Registrar (District Judiciary)

A small, stylized handwritten mark or signature at the bottom of the page.